डा. जितेन्द्र सिंह: उपसभाध्यक्ष महोदय, वैसे तो मूल प्रश्न से इसका संबंध नहीं है, क्योंकि मूल प्रश्न में यह पूछा गया था कि कौन-कौन से reactors इस समय निर्माणाधीन हैं और कौन-कौन से ऐसे नए reactors हैं, जिनको मान्यता प्रदान की गई है।

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): If not relevant to the main question, no need to give the answer.

डा. जितेन्द्र सिंह: महोदय, फिर भी मैं मोटे तौर पर इनके ध्यान में लाना चाहूंगा कि बिहार के लिए काफी समय से प्रयास चल रहा था। वहां पर हमें कुछ दिक्कतें आईं, जो तकनीकी नेचर की थीं। उदाहरण के तौर पर ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): It is not pertinent to the main question.

डा. जितेन्द्र सिंह: उस साइट से पानी की थोड़ी दूरी थी, जिसकी शिनाख्त की गई थी... But, we are working on it. We are trying to overcome some of those technical problems, technical issues which have come up.

श्रीमती सम्पतिया उइके: धन्यवाद, उपसभाध्यक्ष महोदय जी। महोदय, सरकार 17 नए परमाणु विद्युत संयंत्र बनाने की योजना पर काम कर रही है, जिनमें 7 निर्माणाधीन हैं। उपसभाध्यक्ष महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहूंगी कि क्या मध्य प्रदेश में भी कोई ऐसे संयंत्र निर्माणाधीन हैं?

डा. जितेन्द्र सिंह: उपसभाध्यक्ष महोदय, वैसे तो इस प्रश्न के उत्तर में ही यह जानकारी मांगी गई थी कि कितने संयंत्र निर्माणाधीन हैं और हमने उसकी सूची भी उपलब्ध करवा दी है। उसमें से एक प्रोजेक्ट जिसके लिए मंजूरी दी गई है..

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): No, she is asking about Madya Pradesh, just tell that.

डा. जितेन्द्र सिंह: वे दो reactors चुटका, मध्य प्रदेश में हैं। अभी प्रश्न के उत्तर में जो जानकारी आपको उपलब्ध हुई है, उस सूची में दो reactors मध्य प्रदेश में हैं।

THE VICE-CHAIRMAN (SHRI TIRUCHI SIVA): Now, Q. No. 267.

Registration of case by UIDAI regarding Aadhaar data theft

*267. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state: Oral Answers

(a) whether it is a fact that Unique Identification Authority of India (UIDAI) has registered a case with Telangana Police on a private company regarding the Aadhaar data theft;

(b) if so, details thereof and present status of the case;

(c) whether Government has enquired as to how the private company accessed Aadhaar data, if so, the details thereof and if not, the reasons therefor;

(d) whether the private company on which the case was registered is managing data of beneficiaries of the State Government of Andhra Pradesh and voter data base of a political party; and

(e) if so, the details thereof?

THE MINISTER FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) Based on field inputs, a complaint was lodged by the Unique Identification Authority of India (UIDAI) and was registered *vide* FIR no. 278/2019 on 12.04.2019 at Madhapur Gutalla PS, Cyberabad against Management of M/s IT Grids India Pvt. Ltd. and Others.

(b) to (d) The case is under investigation by Special Investigation Team constituted by Government of Telangana.

(e) Does not arise in view of above.

DR. K.V.P. RAMACHANDRA RAO: Sir, somehow it seems that the hon. Minister is avoiding reply. Kindly see the question and the reply. Registering a case by UIDAI confirms that Aadhaar data of Andhra Pradesh and Telangana people were unauthorisedly accessed by a private company. It happened in spite of much claimed precautions and safety measures by the Government. It seems that SIT has found nothing over nine months. I want to know from hon. Minister, apart from registering FIR, what action has been taken by the Government and whether it has conducted any internal enquiry to find out how a private company got access to data.

1.00 р.м.

SHRI RAVI SHANKAR PRASAD: Sir, certain instances were reported. Aadhaar personal system of core biometric security is absolutely perfect. But, it came to our notice that unauthorized release of data of certain individuals was done by a particular agency. The concerned State Government has set up an SIT, investigation is going on. We are also cooperating. I want to tell the hon. Member that whenever the results of that investigation will come about, appropriate follow up actions will be taken.

DR. K.V.P. RAMACHANDRA RAO: Was unauthorised access to data made, or, had the people, who got the unauthorised access, shared the data with a private company?

SHRI RAVI SHANKAR PRASAD: Sir, as far as the Aadhaar Act is concerned, the requirement is very tough.

WRITTEN ANSWERS TO STARRED QUESTIONS

Initiatives taken for welfare of textile and handloom workers

*268. LT. GEN. (DR.) D.P. VATS (RETD.): Will the Minister of TEXTILES be pleased to state:

(a) the total number of textile and handloom workers in the country;

(b) whether Government has any plans to initiate a welfare fund and enforce welfare schemes for the rehabilitation of textile and handloom workers in the country;

(c) if so, the details thereof and the funds spent so far in this regard;

(d) the details of the schemes already in place for the welfare of textile and handloom workers in the country;

(e) whether there are any roadblocks in providing the financial assistance/ pension/one time financial support for textile and handloom workers; and

(f) if so, the reasons therefor?